

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th September, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 34 of 2021

A Bill further to amend the Tamil Nadu Acquisition of Land for Industrial Purposes Act, 1997.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Acquisition of Land for Industrial Purposes (Amendment) Act, 2021

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 10 of 1999.

2. In Section 23-A of the Tamil Nadu Acquisition of Land for Industrial Purposes Act, 1997, clause (1) shall be omitted.

Amendment of Section 23-A

STATEMENT OF OBJECTS AND REASONS

As per Section 23-A of the Tamil Nadu Acquisition of Land for Industrial Purposes Act, 1997 (Tamil Nadu Act 10 of 1999), the Government have delegated all the powers under that Act to the Collector, except the powers (i) to issue notice under sub-section (1) of Section 3; (ii) to withdraw the land from acquisition under the first proviso to sub-section (1) of Section 4; and (iii) to make rules under Section 25. In order to speed up the process of land acquisition for Industrial purposes, the Government have now decided to also delegate the power to issue notice for acquisition of land under sub-section (1) of Section 3 to the Collector and to amend the said Act for the purpose.

2. The Bill seeks to give effect to the above decision.

THANGAM THENARASU,
Minister for Industries.

Chennai-600 009,
8th September 2021.

K. SRINIVASAN,
Secretary.